



Government of Jammu and Kashmir
Labour & Employment Department
Civil Secretariat, Jammu.

Notification

Jammu, the 2ND April, 2018

SRO 151 .- In exercise of the powers conferred by section 30 of the Minimum Wages Act, 1948 (XI of 1948), the Government of Jammu and Kashmir hereby intends to make the following amendments in Jammu and Kashmir Minimum Wages Rules, 1972; namely:-

1. in sub-rule (4) of rule 21, for "Form I and II respectively", the composite "Form I" appended to this notification shall be substituted;
2. in sub-rule (2) of rule 26, for "Form IV", the "Form IV" appended to this notification shall be substituted;
3. in sub-rule (1) of rule 27, for "Form XII", the "Form IV" appended to this notification shall be substituted;
4. in sub-rule (5) of rule 27, for "Form V", the "Form V" appended to this notification shall be substituted; and
5. form II and Form XII shall be omitted.

Now in pursuance of sub-section (1) of section 30, any person(s) who desire(s) to object to the aforesaid amendments may submit his/her objections/suggestions for consideration in writing to the Commissioner/Secretary to Govt., Labour & Employment Department, Civil Secretariat within a period of six weeks from the date of issuance of this notification.

Any objection/suggestion received after the expiry of the said period shall not be entertained.

By order of the Government of Jammu and Kashmir.

Sd/-

(Kifayat Hussain Rizvi)IAS

Commissioner/ Secretary to the Government,

Dated:- 02 -04-2018

No.L&E/Lab/55/2017

Copy to the:-

1. Advisor to Hon'ble Chief Minister, J&K.
2. Secretary to Government of India, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi-110001.
3. Principal Secretary to the Governor, J&K.
4. Principal Secretary to the Chief Minister.
5. All Administrative Secretaries.

6. Divisional Commissioner, Jammu/Kashmir.
7. Secretary, Legislative Assembly/Council.
8. All Heads of Departments.
9. Director Information, J&K, Jammu with the request to publish the notification in leading english dailies one each from Jammu/Kashmir.
10. All Deputy Commissioners/District Development Commissioners.
11. General Manager, Government Press, Jammu for its publication in the next issue of the Government Gazette.
12. Private Secretary to the Minister for Labour and Employment for information of the Hon'ble Minister.
13. Private Secretary to Commissioner/Secretary to the Government, Labour and Employment Department.
14. SRO file (w.2.s.c).
15. Stock file.

(Dr. Irfan Ali Khan)KAS
Under Secretary to the Government

FORM I

(see rule 21 (4))

REGISTER FOR DAMAGE/LOSS/FINE/ADVANCE/LOANS

Name and address of the Establishment

Name and address of employer.....

LIN / Registration No.....

1	2	3	4	5	6	7	8	9	10	11	12	13
S. No. in Employee register	Name	Recovery type (Damage/loss/fine/advance/loans)	Particulars	Date of damage/loss*	Amount	Whether show cause issued*	Explanation heard in presence of*	No. of Installments	First Month/Year	Last Month/year	Date of complete Recovery	Remarks
1												

*Applicable only in case of damage/loss/fine

PP
for RSM.

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